

Court No. - 90

Case :- TRANSFER APPLICATION (CRIMINAL) No. - 308 of 2021

Applicant :- Inayat Altaf Shekh And 3 Others.

Opposite Party :- State Of Up Tand Another

Counsel for Applicant :- Santosh Kumar Singh,A.K. Mishra

Counsel for Opposite Party :- G.A.

Hon'ble Om Prakash Tripathi,J.

Heard learned counsel for applicants and learned A.G.A. for State.

This transfer application has been moved with the prayer to transfer the Case Crime No. 675/2021, under Section 153A, 505(1)(b), 124A I.P.C. and Section 66F of Information Technology Act, P.S.-Jagdishpura, District- Agra, from C.J.M. Agra to any other district.

Learned counsel for applicants submitted that applicants belong to Jammu & Kashmir. District Bar Association, Agra has made resolution that they will not defend the case of applicants. Cutting of newspaper has been annexed. Applicants are accused of sedition. Applicants are feeling inconvenience in the trial at Agra.

Considering the submission of the applicants and keeping in mind the facts and circumstances of the case, it would be appropriate to transfer the present Case. Case Crime No. 675/2021, under Section 153A, 505(1)(b), 124A I.P.C. and Section 66F of Information Technology Act, P.S.-Jagdishpura, District- Agra, is recalled and transferred from court of C.J.M., Agra to court of C.J.M., Saharanpur for disposal in accordance with law.

Application for transfer of the aforesaid case is hereby **allowed** accordingly.

Let a copy of this order be sent to Sessions Judge, Agra and Sessions Judge, Saharanpur for necessary compliance.

Order Date :- 11.1.2023

Sharad/-